OA No.405 of 2009

Bursu Deogam Applicant Versus

UOI & Ors.

Respondents

1. Order dated 1st September, 2009.

CORAM

THE HON'BLE MR. C.R.MOHAPATRA, MEMBER (ADMN.)

It was contended by Learned Counsel for the

Applicant that in spite of the premature death of his father on 10.11.2006 while working in the Railway, the application submitted by him seeking appointment on compassionate ground has received no consideration. No reply has also been received by him on his repeated representations submitted by him to the competent authority of the Railway on the subject. Mr. S.K.Ojha, Learned Standing Counsel for the Railway appearing on notice for the Respondents seeks time to obtain instruction in the matter. It was fairly submitted by Learned Counsel for the Applicant that as no decision has been communicated on his representation this Original Application can be disposed of by directing the Respondents 2 & 4 to consider and dispose of the representation of the Applicant under Anexure-A/7 and communicate the result thereof to the applicant within a specific period. In consideration of the above submission, without expressing any opinion on the merit of this matter, this Original Application is disposed of with direction to the Respondents 2 & 4 to consider the case of the applicant outlined in his representation under Annexure-A/7 and pass a reasoned order within a period of three months from the date of receipt of this order. The decision taken in the matter shall also be communicated to the applicant within the above stipulated period.

Send copies of this order along with copies of the OA to the Respondents 2 and 4.

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(C.R.Mohapatra) Member (Admn.)